



**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT – 2**

ITEM No.302  
C.P.(IB)/38(AHM)2026

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Mangaldas Finance Sole Proprietorship of Asit Surendrabha  
Shah  
V/s  
Milano Papers Private Limited

.....Applicant

.....Respondent

**Order delivered on: 15/07/2026**

**Coram:**

Mrs. Chitra Hankare, Hon'ble Member(J)  
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

**ORDER**

This case is fixed for pronouncement of order

The order is pronounced in open court vide separate sheet.

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**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**



**BEFORE THE ADJUDICATING AUTHORITY  
THE NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD (COURT - II)**

**CP (IB) No. 38 of 2026**

*(Filed under Section 7 of the Insolvency & Bankruptcy Code, 2016  
read with Rule 4 of the Insolvency & Bankruptcy (Application to  
Adjudicating Authority) Rules, 2016)*

**In the matter of:-**

Mangaldas Finance  
Sole Proprietorship of  
Asit Surendrabhai Shah  
Having Office Address at:  
202, Amola Chambers  
Opp. Girish Cold Drink and Vimal Stores  
C.G. Road, Ahmedabad-380008  
Gujarat, India  
Email id- [mangaldasfinance@gmail.com](mailto:mangaldasfinance@gmail.com)

Applicant / Financial Creditor

**Versus**

Milano Papers Private Limited  
(CIN- U21090GJ2010PTC060581)  
Having its Registered Address at:  
Survey No. 153, Near Sartanpur,  
Village : Wankaner, Taluka and  
District : Morbi, Gujarat-363622, India  
E-mail: [info@milanopapers.com](mailto:info@milanopapers.com) / [harsh@milanopapers.com](mailto:harsh@milanopapers.com)

Respondent/ Corporate Debtor

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**Order pronounced on 15.07.2026**

**CORAM:**

**MRS. CHITRA HANKARE  
HON'BLE MEMBER (JUDICIAL)**

**DR. V. G. VENKATA CHALAPATHY  
HON'BLE MEMBER (TECHNICAL)**

**Present:**

For the Applicant : Mr. Jaimin.R.Dave, Adv.  
For the Respondent : Mr. Tirth Nayak, Adv.

**JUDGEMENT**

1. This Application has been filed under Section 7 of Insolvency and Bankruptcy Code, 2016 by Mangaldas Finance, Sole Proprietorship of Asit Surendrabhai Shah (In Short "Financial Creditor") seeking initiation of Corporate Insolvency Resolution Process against Milano Papers Private Limited (In Short "Corporate Debtor") for having committed a default of an amount of Rs. 9,56,94,059/- out of which out of which Rs. 9,33,01,452/- is towards the Principle Amount and Rs. 23,92,607/- is towards interest. The date of default is stated as 07.11.2025.
2. The Applicant states that the Corporate Debtor was in need of funds and thus had approached the Financial Creditor in the month of October 2024 for grant of financial assistance,

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inter-alia for taking over the outstanding loan owed to Yes Bank Limited. For, obtaining such financial assistance the Corporate Debtor had passed a board resolution to this effect. Accordingly, the Financial Creditor vide sanction letter dated 03.10.2024 had sanctioned 4 term loans aggregating to Rs. 16,70,00,000/- (Rupees Sixteen Crores and Seventy Lakhs Only) at an interest rate of 15 % per annum and a tenure of 24 months on certain terms and conditions. The Applicant disbursed the following amounts to Yes Bank Limited on behalf of the Corporate Debtor (i) Rs. 8,00,00,000/- on 03.10.2024 (ii) Rs. 4,00,00,000/-, Rs. 3,65,00,000/- and Rs.1,05,00,000/- on 04.10.2024. It is further stated that aforementioned credit facilities were secured by way of security over immovable properties mortgaged in favour of the Financial Creditor pursuant to a mortgage deed dated 19.12.2024.

3. The Applicant states that the Corporate Debtor had paid the instalments from 03.10.2024 till 08.10.2025. However, from 07.11.2025, the Corporate Debtor had not made any repayment in relation to the abovementioned credit facilities. Later, the Applicant had issued the demand notice

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dated 28.11.2025 seeking repayment of the entire outstanding dues of Rs. 9,56,94,059/- along with further running interest within 15 days from the date of receipt of the notice. It is further stated that the Corporate Debtor in its reply dated 01.12.2025 had admitted of receiving the demand notice dated 28.11.2025 on 01.12.2025 and has shown its inability to repay the debt owed to the Financial Creditor on account of financial crunch. The Corporate Debtor had sought time of 30 days to repay the outstanding dues but no amount was repaid.

4. The Applicant had relied upon following documents to substantiate its claim :-

- a) License of the Financial Creditor under Gujarat Money Lenders Act, 2011.
- b) PAN Card of Mr. Asit.S.Shah.
- c) Sanction letter dated 03.10.2024.
- d) Bank Statement of the Financial Creditor.
- e) Mortgage Deed dated 19.12.2024.
- f) Ledger Statements of the Corporate Debtor maintained in the books of the Financial Creditor.

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g) Working Computation of the Outstanding Amount in tabular form.

h) Demand Notice dated 28.11.2025 .

i) Reply dated 01.12.2025 and NeSL form -C .

5. The Applicant has proposed the name of Mr. Malhar Rashmikant Mehta having registration no. IBBI/IPA-001/IP-P01032/2017 2018/11686 to act as the Interim Resolution Professional, who has also filed his written consent in Form 2.

6. The Respondent in its reply states that present petition is incomplete and non-compliant of Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 and Regulation 2A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The Respondent further states that the petition does not disclose the correct date of default. The Financial Creditor is not entitled to as per the its license of extend loans beyond the area in reference to which the license issued under the Gujarat Money Lender Act, 2011 has been granted.

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7. The Respondent states that he had made various payments which are admittedly not as per the repayment terms originally envisaged. The aforesaid payments have been accepted without any objection prior to the issuance of the demand notices and hence in such circumstances the terms of repayment of loan facility stands novated by conduct and hence there exists no incumbency upon the Corporate Debtor to abide by the original terms in light of the subsequent acts.
8. The Respondent states that on account of the occurrence of novation, 'debt' as defined under the provisions of the Code does not exist and by extension there is no 'default' as defined under the Code. It is further stated that substantial quantum of amount have been repaid against loan facility and in such circumstances the present petition is a malicious attempt by the Applicant to effect recovery, despite the repayment terms having been novated by conduct as per the provisions of the Contract Act, 1872. The Respondent further states that Applicant had issued demand notice on 28.11.2025, however the date of default is not in consonance with the same.

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9. The right to file rejoinder of the Applicant was closed vide order dated 16.06.2026. Both, the parties were allowed to file written submissions.
10. The Applicant had filed the additional affidavit pursuant to the order dated 06.02.2026 passed by this Tribunal. The Tribunal had directed the applicant to file by way of affidavit with all the record and proof as to how the applicant can file application under Section 7 of the Code with all the relevant permission, license on maintainability of the Petition. The Applicant in its additional affidavit states that he is a money lender duly registered under the provisions of Gujarat Money-Lenders Act, 2011 and has been granted certificate of registration for a period of 5 years from 20.02.2024 to 19.02.2029. It is further stated that since the aforementioned certificate is issued by the Registrar of Money-Lenders, Government of Gujarat, by virtue of which the he can be said to hold a valid license to engage in the business of money lending. There is no bar on a registered money lender to file an Insolvency Petition under Section 7 of the Insolvency and Bankruptcy Code, 2016 and more so when there are documents on record to demonstrate that

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the applicant qualifies as a secured financial creditor for the term loan advanced to Corporate Debtor.

11. The Applicant had relied on following Judgments –

a) *Innoventive Industries Ltd. Vs ICICI Bank Ltd.* [2017] 140 CLA 39 (SC).

b) *ES Krishnamurthy Vs Bharath Hi Tech Builders (P.) Ltd.* [2021] 133 taxmann.com 159 (SC).

c) *Catalyst Trusteeship Ltd. Vs Ecstasy Realty Pvt. Ltd.* 2026 SCC OnLine SC 300.

d) *Rohan Vijay Nahar and Others Vs. State of Maharashtra and Others.* (2026) 2 Supreme Court Cases 182.

12. The Applicant had filed a declaration and states that earlier a Section 9 petition involving the Corporate Debtor being CP(IB) No. 544 of 2019 was admitted by this Tribunal vide an order dated 31.12.2020 and later withdrawn vide an order dated 03.02.2021 passed in I.A. No. 67 of 2021 in C.P.(IB) No. 544 of 2019.

13. We have heard the learned Counsels for both the parties and perused the documents on record along with written submissions of the Applicant.

14. Observations:-

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- a) The petitioner is a Money Lender registered under the Gujarat Money Lenders Act, 2011 which is an Act within itself regulated by the State Authority. The Licence/Registration in Form 3 submitted is for the period from 20.02.2024 to 19.02.2029. The party has not submitted any Income Tax Filing, but has submitted the Pan No. of an individual named Asit Surendrabhai Shah. The stated loan is sanctioned to repay the loan of the CD in to their Yes Bank loan account. A repayment arranged in order to enable the CD repay the loan cannot be the activity of a money lender and the loan so granted by applicant does not qualify as financial creditor or financial debt under Sec 5 (7) & (8) of IBC 2026.
- b) The applicant cannot be assigned the loan which will be done by a creditor in terms of provisions of IBC 2016, even if he has arranged the facility. The stated amount is transferred from the Social Cooperative Bank (Loan Account of applicant) to Yes Bank account. This cannot be construed as a loan disbursement to the respondent CD.

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c) Section 39 of the said Money Lenders Act regulates the money lender's activity and there are certain prohibitions set in Section 39 of the Act as regards mode of recovery and in the Government of Gujarat Notification in this regard. The applicant is ineligible to file an application under Sec 7 of IBC 2016. The provision of IBC is for CIRP which is defined in Ch II, Section 6 and Section 7 of IBC, 2016. The Applicant does not comply to recovery of amount.

d) This petition is neither eligible to be filed, status, the credit to the loan account of Yes Bank cannot be the date of sanction of loan, the date of default is not arrived as per any terms, the applicant cannot lend under the Money Lenders Act provisions and claim status of financial creditor, it seems apparently collusive petition.

e) In view of the above this application is liable to be dismissed with cost.

15. Hence, we pass the following order:-

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Sd/-



**ORDER**

- I. C.P. (IB) No. 38 of 2026 is rejected and disposed of.
- II. The Applicant is directed to pay a sum of Rs. 1,00,000/- towards cost in Prime Minister's National Relief Fund.

Sd/-

**DR.V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

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Sd/-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**